

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2303
ANSWERED ON:28.03.2012
KENDRIYA BHANDAR UNDER PURVIEW OF CVC AND RTI ACT
Ram Shri Purnmasi; Singh Shri Sushil Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether Kendriya Bhandar was set up in 1963 in pursuance of a Union Cabinet decision as a welfare project for the benefit of Central Government employees and public at large and the Government has deep and pervasive control over it;
- (b) if so, the details thereof;
- (c) whether Kendriya Bhandar is under the purview of Central Vigilance Commission (CVC) and RTI Act, 2005;
- (d) if not, the reasons therefor;
- (e) whether the Government holds more than 70 per cent share capital in Kendriya Bhandar;
- (f) if so, the details thereof;
- (g) whether Kendriya Bhandar is an instrumentality of the Government and it is a 'State' within the meaning of Article 12 of the Constitution of India and it is subject to the Constitutional obligation under Article 14;
- (h) if so, whether the Supreme Court judgements concerning recruitment and regularization of services in violation of the Article 16 of the Constitution and recruitment rules are applicable to Kendriya Bhandar; and
- (i) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): Yes Madam, Kendriya Bhandar was set up in 1963 in pursuance of a Union Cabinet decision as a welfare project for the benefit of Central Government employees and public at large. It is a Multi State Cooperative Society governed by the Provisions of MSCS Act, 2002 and provision contained in the Bye-laws of the Kendriya Bhandar. The affairs of the Kendriya Bhandar are managed by the Board consisting of Chairperson and 9 Directors who are elected from amongst the delegates and 3 Directors nominated by the Government. There is no deep and pervasive control of the Government in the day to day affairs of Kendriya Bhandar.

(c) & (d): Yes, Madam.

(e) & (f): Yes, Madam, Government is holding more than 75% share capital in Kendriya Bhandar i.e. Rs.68.18 lakhs.

(g), (h) & (i): A statement will be laid on the Table of the House.